

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

Execution Application No. 04/2024

In

Original Application No.512/2018

With

M.A. No.09/2024

In

Original Application No.512/2018

Shailesh Singh S/o Mr. Babu
Singh,

...Applicant

VERSUS

State of Uttar Pradesh through its
Chief Secretary.

...Respondents

AFFIDAVIT IN TERMS OF ORDER DATED MARCH 12, 2024
PASSED BY HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH AT NEW DELHI

I, Abhishek Bhukal, son of Shri. Satpal Bhukal, aged about 31 years, holding the post of Member Secretary, Andaman and Nicobar Pollution Control Committee, A & N Administration, having its office at Dollygunj, Port Blair do hereby solemnly affirm and say as follows:

1. I am the Member Secretary of Andaman and Nicobar Pollution Control Committee, being the Respondent No. 20 in the present application. I am well conversant with the facts and circumstances of the instant case. I am competent to and am authorised to sign and affirm this affidavit on behalf of the Respondent No. 20.

2. I say that an order passed by the Hon'ble National Green Tribunal, Principal Bench, New Delhi, on 12.03.2024 in the matter of Execution Application No. 04/2024 In Original Application No.512/2018 With M.A. No.09/2024 In Original Application



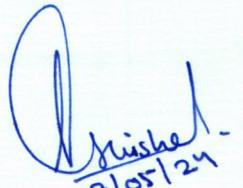
A handwritten signature in blue ink, appearing to be 'Abhishek', with the date '13/05/24' written below it.

No.512/2018 directed to file affidavit of service at least one week before the next date of hearing.

3. Apropos the report is prepared in the format provided by Central Pollution Control Board. The copy of the report is annexed hereto and marked as Annexure "A".

4. In view of the above facts your Honour may be pleased to pass such necessary orders as to this Hon'ble Tribunal may deem fit and proper.

5. The statements contained in paragraphs 1 and 2 of the foregoing affidavit are true to my knowledge, and the statements contained in paragraphs 3 to 5 of the foregoing affidavit are my respectful submissions before this Hon'ble Tribunal.

Deponent 
13/05/24
Member Secretary
Pollution Control Committee
Andaman & Nicobar Islands
Dollygunj, Port Blair
Identified by me,

Advocate



~~Affirmed~~ before me after the contents were read over and explained in simple Hindi & English language, on this 13th day of May 2024.


D. SIVA BALAN,
ADVOCATE & NOTARY PUBLIC
A & N Administration
Port Blair, A & N Islands
Enri. No. WB/1212A/2006

Notary Serial No... 382
Date... 13/5/24



No.2-7/PCC/e-waste/2024/
 अंडमान तथा निकोबार प्रशासन
 ANDAMAN & NICOBAR ADMINISTRATION
 प्रदूषण नियंत्रण समिति
POLLUTION CONTROL COMMITTEE
 DEPARTMENT OF SCIENCE AND TECHNOLOGY
 Dolly Gunj, Port Blair-744 103 Tel/Fax 250370
 e-mail: standamans@gmail.com,

Port Blair, dated: 09-05-2024

To,

Scientist 'F' & Division Head
 Waste Management-III Division,
 Central Pollution Control Board,
 Parivesh Bhawan, East Arjun Nagar
 Delhi-110032

Sub: Hon'ble NGT's Order dated 12/03/2024 in Execution Application No. 04/2024 in Original Application No. 512/2018 with M.A. No. 09/2024 titled "Shailesh Singh S/o Mr. Babu Singh Applicant Versus State of Uttar Pradesh through its Chief Secretary Respondents (s)-reg .

Ref.: Your Office email dated 02/05/2024.

Sir,

This is with reference to the above-mentioned mail regarding Execution Application No 04/2024 filed in the matter of OA No. 512/2019 before the Hon'ble NGT. In compliance with NGT directions dated 15.01.2021, all SPCBs/PCCs were requested to submit the status of implementation of the Action plan on enforcement of E-Waste(M) Rules, 2022 during the last 6 months in the prescribed format.

In this regard, the compliances status report pertaining to Andaman and Nicobar Islands is enclosed in the prescribed format for further compilation and necessary action at your end.

Yours faithfully,

Member Secretary ANPCC

Copy to:

1. PS to Secretary S&T for kind information of Secretary S&T.

Signed by Abhishek Bhukal
 Date: 09-05-2024 18:02:30
 Reason: Approved
 Member Secretary ANPCC

(Note the format consists of three parts)

Part I: Action Plan for Enforcement of E-Waste Rules in the Country (Time period: October 2023 to March 31, 2024)

S. No	Challenges/Activities	Stakeholder responsible for implementation	Action	Status of implementation
a	Inventorization of e-waste generation	SPCBs/PCCs	SPCBs /PCCs to complete this activity within one year.	Letter has been issued to bulk generators for inventorization of e-waste vide no.2-7/PCC/e-waste/2024/81 dated 06/05/2024. Annual Reports for the year 2021-2022 and 2022-2023 in terms of the provision of Sub-rule (1) of Rule 18 of the E-waste Management Rules, 2016 incorporating the inventory of e-waste were submitted to CPCB by ANPCC vide no. 2-7/PCC/e-waste/2020/1004 dated 19/01/2023 and 2-7/PCC/e-waste/2020/577 dated 12/09/2023, respectively.
b	Identification of Producers who have not registered at E-waste EPR Portal	CPCB, Custom department, Ministry of commerce and Ministry of electronics telecommunication	This is a continuous activity for which support of SPCBs/PCCs/Custom department/ Ministry of Commerce, Ministry of Electronics and telecommunication is required.	There are no producers of electronic equipments or goods in the UT of Andaman & Nicobar Islands.
c	Verification of facilities of recyclers for their infrastructure and records	SPCBs/PCCs/CPCB	This is a continuous activity. All the registered recyclers will be verified per year.	There are no recyclers of e-waste in the UT of Andaman & Nicobar Islands.
d	Checking of informal trading, dismantling, and recycling of waste	SPCBs/PCCs/District Administration	SPCBs/PCCs in coordination with District Administration has to carry out quarterly drive for checking of this activity.	There are no dismantlers/recyclers of e-waste in the UT of Andaman & Nicobar Islands.

e 1/104485/2024	Facilitate collection and disposal of e-waste	SPCBs/PCCs/ District Administration/ CPCB	State Government to formulate mechanism for collection and for incentivizing setting up of recycling facilities.	M/s Penquin Marine Services has been authorized for collection, storage and transportation of e-waste to mainland for recycling. At present, there are no recycling facilities set up in these islands.
f	Governance framework for monitoring compliance	SPCBs/PCCs/ District Administration/ CPCB	Monitoring to be ensured at city/district and state levels for which nodal officers (state environmental secretary, district collector, CMD/Commissioners) to be designated.	Nodal officer shall be nominated and communicated in due course.
g	Capacity building at district/State/CPCB level	SPCBs/PCCs/ District Administration/ CPCB	Special workshops to educate functionaries in government / NGOs be run over one year.	Bulk consumers are communicated through letters to hand-over the e-waste to the ANPCC Authorized Collection Center M/s Penquin Marine Services situated at M/s. Penguin Marine Service, 195/P/2, Mithakari Village, Ferrargunj Tehsil, South Andaman.
h	IEC plan be firm up and executed	SPCBs/PCCs/ District Administration/ CPCB	State Government to firm up IEC plan for educating public at large about the system of collection, incentive structure and facilities for recycling. The IEC Plan to be executed over one year.	Port Blair Municipal Council(PBMC) regularly conducts Awareness on E-Waste Management. The Swachhta Awareness Team of the Port Blair Municipal Council recently conducted an educational activity on 4 th May 2024 primarily focusing on Electronic and Electrical Waste (e-waste) awareness along the stretch from Goal Ghar to Delanipur focussing mainly on environmental and health hazards associated with improper disposal of electronic waste. They were educated on the significance of segregating and handing over e-waste to sanitary workers for safe disposal. The activity aimed to enlighten shop owners and workers about the importance of proper waste management, particularly

132

I/104485/2024

				regarding e-waste, which falls under hazardous waste categories. Photographs enclosed as ANNEXURE-I . Awareness programme shall be planned for the next 1 year and will be executed by PBMC and Rural Department.
i	Strengthen system of enforcement	SPCBs/PCCs/ District Administration/ CPCB	Quarterly review of violations and enforcement actions at city/district/state level and quarterly reports to be filed with CPCB.	Enforcement activities shall be monitored and strengthened through District Administration and Local bodies.

Part II: Compliance to Hon'ble NGT order dated 15.01.2021

S.No.	Direction given	Status of implementation
1	All the State PCBs/PCCs need to identify the hotspots by constant vigil and to coordinate with the District Administration at local levels to prevent damage to the environment and public health and meaningful enforcement of rule of law. The E-waste needs to be shifted to the nearest TSDFs for safe disposal. Dismantlers and recyclers may be located in the conforming areas and provided with proper infrastructure facilities.	ANPCC conducts regular inspection of waste loaded containers for consignments through which all the plastic, glass, paper and others wastes being transported to the mainland. E-waste generated in ANI are being transported to mainland through shipment in containers and follows manifest system as per rule 19 of E-Waste (Management) Rules, 2022 for inter-state movement of e-waste, which is being verified by ANPCC officials and reconciliation of manifest document is ensured in all the cases.

Part:III: ATR on CPCB's directions

S.No.	Direction dated	ATR

I/104485/2024

1	Directions dated 06.09.2022	ANPCC has informed that there are no entities (Producers, Manufacturers and Refurbishers authorized to operate in Andaman and Nicobar Islands Vide letter no. 2-7/PCC/e-waste/2024/857 dated 22/12/2023.
2	Directions dated 30.01.2024	ANPCC has informed that there are no entities (Producers, Manufacturers and Refurbishers authorized to operate in Andaman and Nicobar Islands Vide letter no. 2-7/PCC/e-waste/2024/1014 dated 05/02/2024.
3	Directions dated 19.02.2024	ANPCC has informed that there are no entities (Producers, Manufacturers and Refurbishers authorized to operate in Andaman and Nicobar Islands Vide letter no. -7/PCC/e-waste/2024/1014 dated 05/02/2024.

Photographstaken during the of Awareness program conducted by Port Blair Municipal Council (PBMCC), A&N Administration on 04/05/2024.

